

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

ST/20806/2018-SM

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-
214-2017-18 dated 23/02/2018 passed by the Commissioner
of Central Tax, Mysore (Appeals)]

**Commissioner Of Central Tax,
Mysore Commissionerate**

S-1 & S-2, Vinaya Marga,
Siddhartha Nagar,
Mysore – 570 011

Appellant(s)

Versus

R.K Electricals

Prop: Sri Rafiq Khan, Behind
Government Hospital, C N Road Cross
Bhadrawathi – 577 301
Karnataka

Respondent(s)

Appearance:

Mr. Madhupsharan, Assistant
Commissioner (AR)

For the Appellant

None

For the Respondent

Date of Hearing: 31/07/2018

Date of Decision: 31/07/2018

CORAM:

HON'BLE MR. P DINESHA, JUDICIAL MEMBER

Final Order No. 21069 / 2018

Per: P DINESHA

The Revenue has filed this appeal against Order-in-Appeal No.
MYS-EXCUS-000-APP-214-2017-18 dated 23/02/2018 passed by the
Commissioner of Central Tax, Mysore.

2. Heard the learned DR and perused the records.

3. On perusal of the records, I find that the amount involved in the present appeal is below monetary limit i.e. below Rs. 20,00,000/- (Rupees Twenty Lakhs only) and as per the CBEC Instruction F. No. 390/Misc./116/2017-JC dated 11.07.2018, this appeal is not maintainable before the Tribunal. In view of the Litigation Policy, I dismiss the appeal without going into the merits of the case.

(Operative portion of the Order was pronounced
in Open Court on **31/07/2018**)

(P. DINESHA)
JUDICIAL MEMBER

iss...